

[*Translation*]

SHRI MANVENDRA SINGH : Sir, besides Godavari and Cauveri rivers, is there any scheme under consideration to check pollution of Yamuna—a sacred river and if so, the time by which the work on this scheme will be undertaken ?

[*English*]

SHRI Z. R. ANSARI : Sir, actually the question pertains to Godavari and Cauveri. But certainly, Yamuna river is also one of those 14 rivers for which studies have been made. The stretches down-stream of Wazirabad and Okhla, are polluted. Some steps have been taken to remove that pollution.

Protocol between India and France

*443. **SHRI DIGVIJAY SINH :** Will the **PRIME MINISTER** be pleased to state :

(a) whether certain projects have to be confirmed for implementation by the end of 1985, arising out of a protocol signed between India and France in 1984;

(b) what are the details of these projects; and

(c) what is the stage of implementation ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) No, Sir.

(b) and (c): Do not arise.

SHRI DIGVIJAY SINH : Sir, is the Hon. Minister aware of a protocol signed on the 18th July, 1984 which was the birth of River Pollution Monitoring Authority to be set up in India, and the Origin of the Central Ganga Authority. So, arising out of this protocol, there were basically three projects that had to be carried out by the end of this year. One was the Banaras for which funds were to be procured, the second was the Delhi Air Monitoring and the third was the exchange of knowledge of monitoring and management of national parks. Why

has it been considered that these projects are not to be followed up in the specified time ?

SHRI Z. R. ANSARI : Sir, there was a communique which was signed between the Hon. Member, when he was the Deputy Minister, in Paris with the French Government. There was no time-frame and no formal agreement has been made for taking up any project. No action was contemplated in that communique signed by the Government of India.

SHRI DIGVIJAY SINH : In the newly constituted authority for the Ganga—Central Authority are we taking the full advantage of the French management systems which are the most perfect in the world ?

SHRI Z. R. ANSARI : Sir, we are taking advantage of every good technology from abroad. As far as we are concerned, many countries have shown interest in the purifying of Ganges water and we shall certainly take advantage of all the technologies which are available outside India, provided that technology is not available indigenously. We shall take advantage of every good technology.

SHRI SHYAM LAL YADAV : I would like to know from the Hon. Minister whether any specific plan has been allotted to France in the Central Ganga Authority projects for Varanasi because some people from France came to Varanasi. They went into the details and had long discussions. So I would like to know what specific plans have been agreed to with France and what part they are going to play ?

SHRI Z. R. ANSARI : No specific plan has been allotted to the French Government. The proposals are under study and we are looking into it from the angle of indigenous availability of technology and resources. Those things are under study and no specific thing has been allotted.

SHRI ANAND GAJAPATHI RAJU : In view of the fact that France is very sympathetic towards the Third World and also towards South-South cooperation, will Government of India decide to take the help of the French Government to arrive at some programmes and policies as far as

South-South cooperation goes; and specifically about the SAARC conference which took place recently ?

SHRI Z. R. ANSARI : As I have already said, we shall certainly welcome all assistance from all countries which are interested in our Plans. Of course, looking to our own resources and the availability of our own technology i.e. which is indigenously available, regarding whatever technology that is not available, if any country offers it and shows interest, we will certainly welcome it.

MR. SPEAKER : The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[English]

Revision of pension for Pre-1979 pensioners

*432. **SHRI S. M. GURADDI :** Will the PRIME MINISTER be pleased to state :

(a) whether several pensioners have not yet been given the benefit of the judgement of the Supreme Court revising the pension of pre-1979 pensioners delivered on 17 December, 1982;

(b) whether Government have responded to the plea of the All-India Organisation of pensioners in this regard; and

(c) if so, the reasons for the delay in implementation of the judgement of the Supreme Court ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) :

(a) to (c) Yes, Sir. Some representations have been received against the delay in authorising the revised pension in accordance with the Government of India's orders issued in October, 1983, in implementation of the judgement of the Supreme

Court of December 17, 1982. The pension revising authorities have been facing difficulties in authorising revised pension primarily due to (i) non-availability of old service records and (ii) discrepancies in the information furnished by the pensioners in the affidavits.

Instructions supplementing the existing orders have since been issued suggesting modalities for solving these problems.

Pollution by industrial units in Gujarat

*433. **SHRI RANJIT SINGH GAEKWAD :** Will the PRIME MINISTER be pleased to state :

(a) whether Gujarat State Fertilizers Company Ltd., Indian Petrochemicals Corporation Ltd, Gujarat Refinery and other Chemicals-based industrial units cause tremendous air, water and land pollution in and around Baroda;

(b) whether local residents of surrounding villages have protested against pollution caused by these undertakings; and

(c) if so, the action taken against erring industrial units to enforce provisions of Air and Water Pollution Control Acts ?

THE PRIME MINISTER (SHRI RAJIV GANDHI) : (a) A number of chemicals-based industrial Units including Gujarat State Fertilizers Company Limited, Indian Petro-chemicals Corporation Limited and Gujarat Refinery in and around Baroda are causing air, water and land pollution.

(b) Yes, Sir.

(c) The State Government and the State Pollution Control Board have taken corrective steps including legal action against defaulting industries.

Rationalisation of para-military forces

*437. **SHRI RAMASHRAY PRASAD SINGH :** Will the Minister of HOME AFFAIRS be pleased to state :